

## HIGH COURT OF GUJARAT

### CIRCULAR

Date: 15-08-2020

#### **EmailMyCaseStatus Service by High Court of Gujarat**

In view of the present scenario of Covid-19 pandemic and the challenges being faced in the physical access of the Learned Advocates and Litigants to the Court campus, Honourable the Chief Justice of High Court of Gujarat, Mr. Justice Vikram Nath issued directions and guidance to evolve a facility whereby the learned advocates and the litigants or anyone from the public or organizations like Government Departments etc. can get the status of the High Court cases automatically in the email address of their choice, after necessary online registration of their request. The facility is supposed to have also the feature that once a request for the status of a case is registered for an email address, all future updates in the particular case would be sent automatically to that email address.

To further the cause of Access to Justice and ease of getting Court case information, this facility has been developed and is named as "**EmailMyCaseStatus**" which may be the first of its kind in the country whereby anyone, who otherwise is always able to search the status of the case on the website, would now also be able to get the automatic updates of the case in his/her email box directly. Only requisite details for this services to be availed would be a mobile number and an email address.

**EmailMyCaseStatus Service by High Court of Gujarat** will effectively serve as a **virtual Case Status Inquiry Counter** or a **Case Status eCounter**; with added functionality of getting even the future updates of the cases of interest to everyone and anyone. In due course of time, as desired by Honourable the Chief Justice, this type of service will also be developed for cases of District Judiciary.

The details of the functioning of this service and the method to avail the same are as given overleaf.

Sd/-

REGISTRAR GENERAL

## ***EmailMyCaseStatus* Service by High Court of Gujarat**

1. Anyone interested to know and follow the updates in any case pending in the High Court of Gujarat with the "***EmailMyCaseStatus***" service; would be first required to have a mobile number, a working email address and the **CNR Number** of the cases.
2. The CNR Number of case is a 16 digit unique identification number of the case which may be like **GJHC240193932020**. CNR Number of all the cases is available on the website of the High Court.
3. First step to start availing the "***EmailMyCaseStatus***" service is to get oneself registered with server of High Court of Gujarat by sending an SMS to Mobile Number **9998880820** as **REG <space> <EmailAddress>** e.g. **REG [abcdadv@xyz.com](mailto:abcdadv@xyz.com)**
4. A One Time Password (OTP) will be sent to the above email address. This OTP will be sent to the aforesaid Mobile Number **9998880820** from the same mobile number from which the above Registration SMS was sent, in an SMS as: **OTP <space> <OTP>** e.g. **OTP 123456**
5. A confirmation message will be sent to the email address as well as the mobile number about successful registration of the email address for the facility of EmailMyCaseStatus.
6. The registration of the email address to avail this facility is a one time process and will not have to be done again and again. The person having so registered, can now start adding the cases for which the regular case updates are intended to be received in the email.
7. To add a case in the "***EmailMyCaseStatus***" service, an SMS is to be sent from the registered mobile number as: **ADD <space> <CNR Number>** e.g. **ADD GJHC240193932020**
8. Likewise, when email updates of case already added are not required anymore, an SMS is to be sent from the registered mobile number as: **DEL <space> <CNR Number>** e.g. **DEL GJHC240193932020**
9. A confirmation will be sent on the email address on successful registration of the CNR Number in the service.
10. Total of 99 cases can be added for the mobile number and the email address registered for this service. The status of case, whenever updated on occurrences like listing, order/judgment uploading, disposal etc. will be intimated along with PDF copy of the order judgement by next next working day of such updation.